

effective manner within the required time-frames. A substantial degree of self-sufficiency has been achieved in the indigenous production of equipment, weapons and weapon systems, ammunition and spares required by the Armed Forces and efforts continue to reduce imports of Defense items and to make the country self-reliant in Defense items.

### **Agricultural Loan in Gujarat**

2494. SHRICHANDRESH PATEL: Will the Minister of FINANCE be pleased to state the amount of agricultural loan provided to farmers in the districts of Jamnagar and Rajkot in Gujarat by various public sector banks, Regional Rural Banks and Central Co-operative banks during the last three years and during the current year upto

February 28, 1993 proposed to be provided during 1993-94, District-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRARAHMED): In terms of guidelines of Reserve Bank of India, all Indian Banks are required to extend at least 18% of their total credit for direct agricultural finance. No State-wise or District-wise targets for fresh lending are stipulated in this regard. The amount of agricultural loans disbursed to farmers in the districts of Jamnagar and Rajkot in Gujarat by various public sector banks, Regional Rural Banks and Central Co-operative Banks during the last three years namely 1989-90, 1990-91, 1991-92 and during the current year 1992-93 (upto June 1992, latest available) is given below:-

(Rs. in lakhs)

	<i>Jamnagar</i>	<i>Rajkot</i>
1989-90	3058.63	4620.20
1990-91	6245.26	7785.36
1991-92	6626.73	8486.37
1992-93 (upto June ' 92)	1658.44	4462.95

[*Translation*]

### **Committees on Child Labour**

2495. SHRI RAM TAHAL CHOUDHARY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have constituted the Child Labour Cell, child Labour Advi-

sory Board and Child Labour Technical Advisory Committee as per the recommendations of the Gurupadswami Committee;

(b) if so, the details thereof; and

(c) the work undertaken by these bodies during the last two years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) and (c).

(i) Child Labour Cell in the Ministry of Labour has been set up in 1979. The Cell is associated with the formulation, co-ordination and implementation of policies and programmes for the Welfare of child labour. The Cell is also involved in the welfare of children at work through governmental and non-governmental action.

(ii) The Child Labour Advisory Board was initially constituted on 4/3 and reconstituted from time to time. The Board has been set up with a view to review the implementation of the existing legislation administered by the Central Govt., suggest legislative measures as well as welfare measures for welfare of working children, recommend the industries and areas where there must be progressive elimination of child labour. The Board examined the recommendation of Task Force on child labour set up under the chairmanship of the eminent jurist Dr. L.M. Singhvi

(iii) Child Labour Technical Advisory Committee has been constituted on 3.8.1987 under section 5 of the Child Labour (Prohibition & Regulation) Act, 1986 to advise the Central Govt. for the purpose of addition of occupations - processes to the Schedule under section 3 of the Act. The Committee has met thrice and on the basis of the recommendations one occupation and 3 processes have been added so far to the Schedule. In its last meeting the Child Labour Technical Advisory Committee has recommended addition of a further 15 processes to the Schedule.

#### **House Building Advance By LIC**

2496. SHRI VISHWANATH SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) whether a number of irregularities in sanctioning house building advances to the policy holders by the Life Insurance Corporation of India have come to the notice of the Government during the last year;

(b) if so, number and details of the complaints received in this regard; and'

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED):

(a) No, Sir.

(b) and (c). Does not arise.

#### **Export of Agricultural Products**

2497. DR. CHINTA MOHAN:  
SHRI NAWAL KISHORE RAI:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to implement any scheme to encourage the export of agricultural products;

(b) if so, the detailed outline of this scheme and the total amount to be spent during 1992-93 and 1993-94 separately to encourage the exporters under this scheme;

(c) the estimated target fixed for export by the Government after the implementation of the scheme;

(d) whether the Government have fixed any priority to the export of certain agricultural products; and